

Ex. No.30/19

New No.752/19

25.09.2020

Gurjeet Singh Vs. Ashok Kumar Aggarwal

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Orders of the Hon'ble High Court have been received by which the proceedings of this case have been stayed.

In these circumstances, matter is adjourned to 11.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

DR. No.251/19

New No.2062/19

25.09.2020

United India Insurance Company Ltd. Vs. Krishan Chandra Sons and HUF

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By order dated 09.12.2019, this Court raised a doubt on whether the respondent is a HUF or any other legal entity. No one has been appearing on behalf of the petitioner.

Despite service of notice upon the respondent, objections have not been filed and no one has appeared on its behalf.

Since no one is present on behalf of the petitioner, matter is adjourned for clarification on aforementioned aspects to 12.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.143/19

New No.733/19

25.09.2020

Ratan Chand Jwala Nath Trust (Regd). Vs. Manoj Sharma

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Nitin Mittal, Ld. Counsel for the petitioner.

Record is perused.

Steps have not been taken for issuance of summons to be served by way of publication in terms of order dated 06.03.2020 by way of publication in the newspaper.

At this request of Ld. Counsel for the petitioner, matter is adjourned to 20.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.142/19  
New No.734/19  
25.09.2020

Ratan Chand Jwala Nath Trust (Regd). Vs. Gaurav Gupta

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Nitin Mittal, Ld. Counsel for the petitioner.

Record is perused.

Steps have not been taken for issuance of summons to be served by way of publication in terms of order dated 06.03.2020 by way of publication in the newspaper.

At this request of Ld. Counsel for the petitioner, matter is adjourned to 20.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

M. No.103/19

New No.2363/19

25.09.2020

Director of Education Vs. Asiya Jamil

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

File of the DR petition of which restoration has been sought is received.

As no one has appeared on behalf of the petitioner, matter is adjourned for arguments on the application under Order 9 Rule 7 r/w Section 151 Code of Civil Procedure to 25.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.112/11

New No.79029/16

25.09.2020

Smt. Raj Bala Vs. Sh. Narender Nath (since deceased) Ors.

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

In terms of order dated 26.09.2019, the respondent has filed reply to the application under Section 151 Code of Civil Procedure for bringing additional facts on record.

As no one has appeared today, matter is adjourned for petitioner's evidence to 15.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.260/13

New No.78155/16

25.09.2020

Syed Aftab Ahmad Ors. Vs. Mohd. Anis

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared today, matter is adjourned for payment of cost of Rs. 15,000/- by respondent no. 2 to the petitioners and subject to the payment of cost, cross examination of PW-1 to 29.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.317/13

New No.77901/16

25.09.2020

Neena Seth Ors. Vs. Jayanti Parsad Anr.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As no one has appeared, matter is adjourned for filing of rejoinder and for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 01.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.68/15

New No.78053/16

25.09.2020

Yogesh Yadav Vs. Vikas Jain

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for arguments on application for leave to defend to 17.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.61/19

New No.430/19

25.09.2020

Rajender Kumar Vij Vs. Vinod Kumar Jain

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Sunil Malhotra, Ld. Counsel for the petitioner.  
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on application for leave to defend to 17.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.118/19

New No.648/19

25.09.2020

Mahabir Bansal Vs. Kamal Goel

File was not taken up on 29.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 25.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 02.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

E. No.13/20

New No.28/20

25.09.2020

Sudha Gupta Vs. Krishna

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As no one has appeared, matter is adjourned for arguments on application for leave to defend to 18.02.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

At this stage, Mr. Harjeet Narang, Ld. Counsel for the respondent has appeared who is apprised with the proceedings of the day and the next date.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020

DR. No.106/20

New No.953/20

25.09.2020

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 04.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
25.09.2020